

Notification No. 79 / 2004-Customs (N.T)

In exercise of the powers conferred by clause (aa) of sub-section (1) of section 7 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby makes the following further amendments in the notification of the Government of India in the Ministry of Finance (Department of Revenue), No.12/97-CUSTOMS (N.T.), dated the 2nd April, 1997, namely: -

In the Table to the said notification, against serial number 12 relating to the State of Uttar Pradesh, after entry (ix) in column (3) and the corresponding entries relating thereto in column (4), the following shall be inserted, namely: -

(3)	(4)
"(x) Bhadohi District Sant Ravidas Nagar	Unloading of Imported goods and loading of export goods".

F.NO.434/14/2004-CUS.IV

D.S.Garbyal

Under Secretary to the Government of India

Note: The principal notification No.12/97-CUSTOMS (N.T.), dated the 2nd April, 1997 was published in the Gazette of India, Extraordinary Part-II, section 3, sub-section (i), vide G.S.R.193 (E) dated the 2nd April, 1997 and last amended by Notification No.8/2004-CUSTOMS (N.T.) dated 22nd January, 2004 published in the Gazette of India, Extraordinary Part-II, section 3, sub-section (i), vide G.S.R.70 (E) dated the 22nd January, 2004.